

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 1 OF 2016 &
APPEAL NO. 9 OF 2016 & IA NO. 113 OF 2016**

Dated: 24th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

APPEAL NO. 1 OF 2016

**Chairman-Cum-Managing Director,
Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & Anr. ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Pradeep Misra
Mr. Manoj Kumar Sharma

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1
Mr. Ashok Rajan
Mr. Rajiv Porwal (Rep.) for R-2

APPEAL NO. 9 OF 2016 & IA NO. 113 OF 2016

**Delhi Transco Ltd. ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1
Mr. Ashok Rajan
Mr. Rajiv Porwal (Rep.) for R-2

ORDER

Counsel for the Appellant in Appeal No.9 of 2016 seeks two weeks' time to file rejoinder. He may file the same on or before 07.02.2017 after serving copy on the other side.

List the matter for further hearing on **23.02.2017 at 2.30 p.m.**

(T. Munikrishnaiah)
Technical Member

ss/pr

(Justice Ranjana P. Desai)
Chairperson